

(c) Central Rural Sanitation programme (CRSP)	-	benefit SCs & STs SC/ST families eligible 100% free assistance for sanitary latrines.
(d) Accelerated Rural Weater Supply Programme (ARWSP)	-	35% of the funds earmarked for SC & ST habitations.
(e) Self-Employment to Educated Unemployed Youth (SEEUY)	-	30% of beneficiaries to SCs & STs.
(f) Self - Employment of Urban Poor (SEPUP)	-	30% of the bene- ficiaries to be from SCs and STs.
(g) Differential Rate of Interest Scheme (DRI)	-	40% of beneficiaries to be from SCs & STs.

Krishi Vigyan Kendras

402. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal to open more Krishi Vigyan Kendras during the Eighth Five Year Plan period;

(b) if so, the location identified so far, State-wise; and

(c) the time by which these Kendras are proposed to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (K.C. LENKA): (a) Sir, the proposals for establishing more Krishi Vigyan Kendras during Eighth Plan will depend upon the availability of additional funds to the Indian Council of Agricultural Research.

(b) and (c). Locations will be finalised once the additional funds are made available.

12.00 hrs

[Translation]

MR. SPEAKER: Listen to me first, then we will discuss further.

[English]

I have received notices on many important issues. I propose to take important issues, according to me, one after the other. So please do not mix up the issues. Allow me to allow others to make their points on the points which are with me. I will allow all; but you have

to take up one after the other. Now Shri Sunil Dutt.

SHRI K.P. REDDAIAH YADAV: (Machilipatnam): What about the discussion on the securities scam?

MR. SPEAKER: It is fixed up for discussion at 3 O'clock today. You must have seen the agenda.

SHRI SUNIL DUTT (Bombay North West): Mr. Speaker Sir, I want to bring to the kind notice of the House that so many things are happening in the country and outside. Most violent things are happening in the world and they are happening over here also. We discussed about Rajasthan yesterday. But the most friendly event that is doing to take place on the 25th of July will really usher in a friendly atmosphere among different nations. That is the World Olympics about which I want to bring to your kind notice. That is a more important event than even the Earth Summit that we had at Rio-de-Janeiro.

On the 25th of July an archer will release his burning arrow and the World Olympic torch will be lit up where all the athletes of the world will take part, 172 nations will take part. They will participate in it in the most friendly way without bringing in any caste or creed, without having any barrier of religion. Therefore this is one of the most secular events that will be happening there.

Our request is that our Minister of Information and Broadcasting who was very kind enough to show us on the TV the finals of Wimbledon Tennis Matches and so on, should show this event also live on the TV. It is one of the most important events for the youth of our country, so that they also must

participate and win a medal. So far we have not won even one single gold medue for our nation which has more than 800 million people.

Therefore we want that the Minister of Information and Broadcasting must show the live telecast for fifteen days of the most important event, that is the World Olympics, that will take place in Barcelona. For that I request all the Members of Parliament to join hands with me and request the Minister of Information and Broadcasting that we must have the opportunity to see what is happening over there in the World Olympics. I thank you very much Sir.

[*Translation*]

SHRI CHANDULAL CHANDRAKAR (Durg): Mr. Speaker, Sir, I am thankful to you for giving me time to speak. Although I take less time, yet today the issue about which I am going to speak is more horrible than the Jalliauwala Bagh Case. Thousands of workers were fired at from all sides on 1st June from 5.30 to 7.30. With the result, it is said that 16 persons have died, although it is very difficult to give the exact number of the people killed. According to my opinion 20,40,50 people might have died. The figures given by the Government are wrong. Besides, more than hundred people are injured and you will be surprised to know that the injured who are admitted to the hospital, are unable to move. They are being compelled to move, because after discharging them from the hospital they are being sent to jail directly. After all what does it mean? How the injured people are being discharged? They are being admitted to the Central jail but there they are not being looked after well.

Mr. Speaker, Sir, not only that, but curfew was also imposed after this incident of 1st June, God knows what might have happened during this period. It is difficult to say but they were stopped, beaten up and the casualties include women and children. 100 children are absconding because of the fear of police. Besides, they are being arrested and taken to jail for investigation as if they are traitors. Aferall, they are the labourers who are demanding their livelihood, justice and work, Besides it, the way the detail of the incident of firing on that day given by the

police at the order of the administration it is said that the judicial enquiry will be held. The declaration, as to who will be the Chairman of the judicial enquiry has not been made so far. You will be surprised to know the developments taking place during this period. Efforts are being made to wipe off all the spots of firing on the wall. Same policy is being followed in case of arrests, so that no proof is available. All these efforts are being made so that the reality will remain obscure. Recently Patwa Sahib has said that these agitators belong to Chhatisgarh Mukti Morcha and they are responsible for the killings. When the Government is holding them guilty, what kind of justice is expected from the Government?

Mr. Speaker Sir, the terror of police in Bhilai has spread upto this extent that it is visible even after eight days of the incident nobody can dare to go for a dialogue with the police. The police is going on arresting the people according to its sweet will. What I mean to say is that the administration has imposed the curfew and the Government said that terrorism has increased because of these people, but my submission is that injustice has been done with them and it is impossible for me to say anything more to comprehend it. Mr. Speaker, Sir, please give me some time... (*Interruptions*).... It is said that 16 persons have been killed there but nobody knows the exact number of casualties... (*Interruptions*) Please give me at least 16 minutes. I mean to say that the main reason of this accident is... (*Interruptions*)...

MR. SPEAKER: All of you will be given opportunity to speak, but do not interrupt in this way. You too will speak on other issue... (*Interruptions*)

SHRI CHANDULAL CHANDRAKAR: This incident of killing has taken place as the Chief Minister and ..** want to be little each other and the guassel is going on to gain popularity. The Industry Minister...** had gone there a few months back and reconciled between the industrialists and the laboureres. He said that the terminated labourers would be re-instated. When the process of reinstating those labourers started, a order was issued from Bhopal not to implement the agreement...**... did not want that the... ** showed gain more

**Expunged as ordered by the Chair.